

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

O.A.No.

28

T.A.No.

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DATE OF DECISION 6.2.1987

Shri S.R.Pillai, Applicant/s.

- Advocate for the Applicant/s.

Versus

Union of India & Ors. Respondent/s.

- Advocate for the Respondent(s).

CORAM:

The Hon'ble Member(A), J.G.Rajadhyaksha,
The Hon'ble Member(J), M.B.Mujumdar.

1. Whether Reporters of local newspapers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether to be circulated to all Benches? *No*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
NEW BOMBAY.

Original Application No. 28 of 87.

Shri S.R. Pillai,
Quarter No. 2351,
Central Govt. Staff Quarters,
Sector VI, Antop Hill Post,
Bombay - 400 037.

... Applicant.

v/s

1. Director General of Estates,
Govt. of India, Directorate of Estates,
Nriman Bhavan,
New Delhi.
2. Estate Manager,
CGO Bldg. Annexe 3rd Floor,
Maharshi Karve Road,
Bombay - 400 020.

... Respondents.

Coram: Hon'ble Member(A) J.G. Rajadhyaksha.

Hon'ble Member(J) M.B. Mujumdar.

Appearance:

Applicant in person.

ORAL JUDGEMENT:-

(Per M.B. Mujumdar)

Date: 6.2.1987

Heard the applicant in person and read the application.

2. The applicant has retired on 31st May, 1986 as Sr. Stenographer from the Income Tax Department. His daughter Priya Pillai was selected as Accounts Clerk in April, 1986 but she is actually appointed on 1st of October, 1986 in the Office of the Accountant General, Bombay. The applicant has requested that the quarter which is in his possession since he was in service should be allotted and regularised in the name of his daughter.

3. But the applicant was unable to show any rule which would entitle his daughter, who was not in service

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